

DIRECTORATE GENERAL OF FOREIGN TRADE
DES-VI (FOOD & MISC)

Minutes of the meeting of NC-VI held on 25.08.2011

Meeting No. 16/12 for the licensing year 2011-12 to consider cases under Duty Exemption Schemes (Chapter-4) of Foreign Trade Policy 2009-14 pertaining to Misc. & Food Products was held on 25.08.2011 under the Chairmanship of Ms. Shubhra, Jt. DGFT. Following officers were present in the meeting.

S.N	Name of the Officer	Designation	Department
1	Sh. J.P.Maurya	Asst. Industrial Adviser	MFPI
1	Sh. A.K. Ojha	AD	MSME
2	Sh. C. Gangadharan	Dy. DG	DGFT
3	Sh. S.K. Panigrahi	E.O.	DGFT

Committee ratified the minutes of meeting No. 15/12 dt. 18.08.2011. Agenda for individual cases was taken up for discussion. Decision taken in each case is enumerated below. Ad-hoc norms fixed in this meeting are valid for a period of 12 months as per Public Notice 37 dated 23.08.2007.

265	Party Name:MARICO LTD LTD., MUMBAI	Meet No/Date:16/85-ALC3/2011 25.08.2011	Status: Approved
HQ File : 01/85/162/141/AM11	Grant of advance authorization under para 4.4.2 of HBP, Vol. I for export of Safflower Seed (Sortexed/Processed and meant for Bird Feed purpose/Safflower/Soya De-Oiled Cake against import of Safflower Seeds/Relevant Safflower/Soya Seeds		

Fixation of ad-hoc norms under para 4.4.2

The case was considered by the committee as per agenda. The Firms Representative appeared before the committee and matter was discussed with technical members in detail . The committee observed that the import item has 64% yield only but there is value recovery on account oil from relevant safflowers / Soya seeds during the process of manufacture of safflowers/ Soya de-oiled cake , hence the quantity should be reduced to the extent of value recovery. The norms approved by the committee is as under:-

Export Item	Quantity	Import Item	Quantity
1.SAFFLOWER SEED (SORTEXED/ PROCESSED AND MEANT FOR BIRD FEED PURPOSE)	200 M.T	SAFFLOWER SEEDS	222 .00 M.T
2. SAFFLOWER /SOYA DE-OILED CAKE	1600 M.T	RELEVANT SAFFLOWER/ SOYA SEEDS	1600.00M.T

RA may take consequential action as per policy/ procedure

2	266 Case No.:1/2/85-ALC3/2011	Party Name:SUKASO CERACOLORS P.LTD.,	Meet No/Date:16/85-ALC3/2011 25.08.2011	Status:
	HQ File :01/85/050/00187/AM11/	RLA File :09/24/040/00568/AM11/	Lic.No/Date:0910046088 25.03.2011	APPROVED
Fixation of adhoc norms under para 4.7 of HBP, Vol.I				
	The case was considered by the committee as per agenda. . The committee decided to approve the case as per the comments furnished by the Deptt. of C&PC vide their u.o.No.14010/15/2006/Ch.II dated 18.7.2011. It was further decided that export are subject to the conditions of export policy and NOC from the Deptt. of Atomic Energy.			
	Export Item	Qty.	Import Item	Qty.
	Opacifier (/Zirconium Silicate)	1.00 K.G	Zirconium Sand	0.900 K.G
	RA may take consequential action as per policy/procedure.			

3	267 Case No.:2/2/85-ALC3/2011	Party Name:SUKASO CERACOLORS P.LTD.,	Meet No/Date:16/85-ALC3/2011 25.08.2011	Status:								
	HQ File :01/85/050/00188/AM11/	RLA File :09/24/040/00567/AM11/	Lic.No/Date:0910046089 25.03.2011	APPROVED								
	Fixation of adhoc norms under para 4.7 of HBP, Vol.I											
	The case was considered by the committee as per agenda. The committee decided to approve the case as per the comments furnished by the Deptt. of C&PC vide their u.o.No.14010/15/2006/Ch.II dated 18.7.2011. It was further decided that export are subject to the conditions of export policy and NOC from Deptt. of Atomic Energy.											
	<table><tr><td>Export Item</td><td>Qty.</td><td>Import Item</td><td>Qty.</td></tr><tr><td>Micronised Zircon Flour (Opacifier)</td><td>1.00 K.G</td><td>Zircon Flour</td><td>0.900 K.G</td></tr></table>				Export Item	Qty.	Import Item	Qty.	Micronised Zircon Flour (Opacifier)	1.00 K.G	Zircon Flour	0.900 K.G
Export Item	Qty.	Import Item	Qty.									
Micronised Zircon Flour (Opacifier)	1.00 K.G	Zircon Flour	0.900 K.G									
	RA may take consequential action as per policy/procedure.											

4	268	Party Name:THE NATIONAL INDUSTRIAL CORPORATION LTD	Meet No/Date:16/85-ALC3/2011 25.08.2011	Status:
	HQ File :01/85/050/00024/AM11/	RLA File :05/24/040/0053/AM11/	Lic.No/Date:0510264155 12.05.2010	Deferred
	Fixation of adhoc norms under para 4.7 of HBP, Vol.I			
	The case was considered by the committee as per agenda. The Firms Representative has appeared before the committee and matter has been discussed with technical members and it is decided to call for the following information from the firm i.e 1. Blending ratio of imported and indigenous alcohol in each export products, duly certified by central excise Authority.			

5	269 Case No.:3/6/85-ALC3/2011	Party Name:THE NATIONAL INDUSTRIAL CORPORATION LTD	Meet No/Date:16/85-ALC3/2011 25.08.2011	Status: Deferred
	HQ File :01/85/050/00025/AM12/	RLA File :05/24/040/00048/AM12/	Lic.No/Date:0510291172 20.05.2011	Deferred
	Fixation of adhoc norms under para 4.7 of HBP, Vol.I			
	The case was considered by the committee as per agenda. The Firms Representative has appeared before the committee and matter has been discussed with technical members and it is decided to call for the following information from the firm i.e 1. Blending ratio of imported and indigenous alcohol in each export products, duly certified by central excise Authority.			

6	270 Case No.:20/36/85-ALC3/2010	Party Name:OSTERN PRIVATE LTD.	Meet No/Date:16/85-ALC3/2011 25.08.2011	Status:
	HQ File :01/85/050/00165/AM11/	RLA File :02/24/040/00146/AM11/	Lic.No/Date:0210150906 23.11.2010	Deferred
	Fixation of adhoc norms under para 4.7 of HBP, Vol.I			
	The case was considered by the committee as per agenda. The committee noted that comments from Deptt. of C&PC are awaited and decided to defer the case. The Dept. of C&PC may be reminded to expedite their comments . To be placed before the committee on receipt of comments.			

7	271 Case No.:17/36/85-ALC3/2010	Party Name:OSTERN PRIVATE LTD.	Meet No/Date:16/85-ALC3/2011 25.08.2011	Status:
	HQ File :01/85/050/00162/AM11/	RLA File :02/24/040/00087/AM11/	Lic.No/Date:0210150900 23.11.2010	Deferred
	Fixation of adhoc norms under para 4.7 of HBP, Vol.I The case was considered by the committee as per agenda. The committee noted that comments from Deptt. of C&PC are awaited and decided to defer the case. The Dept. of C&PC may be reminded to expedite their comments . To be placed before the committee on receipt of comments.			

8	272 Case No.:3/10/85-ALC3/2011	Party Name:TIRUPATI MICROTECH PVT. LTD.,	Meet No/Date:16/85-ALC3/2011 25.08.2011	Status:
	HQ File :01/85/050/00050/AM12/	RLA File :03/95/040/00070/AM12/	Lic.No/Date:0310629192 03.05.2011	Approved
	Fixation of adhoc norms under para 4.7 of HBP, Vol.I The case was considered by the committee as per agenda. The committee decided to approve the case as per the comments furnished by the Deptt. of C&PC vide their u.o.No.14010/42/2011-Ch.II dated 2.8.2011. It was further decided that export are subject to the conditions of export policy and NOC from the Deptt. of Atomic Energy.			
	Export Item	Qty.	Import Item	Qty.
	Sieved Zircon Sand	1.00 K.G	Zircon Sand	1.01 K.G
	RA may take consequential action as per policy/procedure.			

9	273 Case No.:4/10/85-ALC3/2011	Party Name:TIRUPATI MICROTECH PVT. LTD.,	Meet No/Date:16/85-ALC3/2011 25.08.2011	Status:
	HQ File :01/85/050/00051/AM12/	RLA File :03/95/040/00072/AM12/	Lic.No/Date:0310629205 03.05.2011	Approved
	Fixation of adhoc norms under para 4.7 of HBP, Vol.I			

The case was considered by the committee as per agenda. The committee decided to approve the case as per the comments furnished by the Deptt. of C&PC vide their u.o.No.14010/42/2011-Ch.II dated 2.8.2011. It was further decided that export are subject to the conditions of export policy and NOC from the Deptt. of Atomic Energy.

Export Item	Qty.	Import Item	Qty.
Sieved Zircon Sand	1.00 K.G	Zircon Sand	1.01 K.G

RA may take consequential action as per policy/procedure.

10	274 Case No.:1/9/85-ALC3/2011	Party Name:FINNS FROZEN FOODS (INDIA) LIMITED	Meet No/Date:16/85-ALC3/2011 25.08.2011	Status:
	HQ File :01/85/050/00039/AM12/	RLA File :03/94/040/00047/AM12/	Lic.No/Date:0310627691 21.04.2011	Deferred
	Fixation of adhoc norms under para 4.7 of HBP, Vol.I . The committee noted that the clarification sought from the Firm regarding import item both quantity ,size and numbers per piece , the same is awaited . The committee decided to defer the case and firm may be reminded to furnish the information. To be placed before the committee on receipt of comments.			

11	275 Case No.:8/28/85-ALC3/2010	Party Name:GOLDEN TOBACCO LTD.	Meet No/Date:16/85-ALC3/2011 25.08.2011	Status:
	HQ File :01/85/050/00109/AM11/	RLA File :34/24/040/00035/AM11/	Lic.No/Date:3410027451 07.07.2010	Deferred.
	Fixation of adhoc norms under para 4.7 of HBP, Vol.I			
	The case was considered by the committee as per agenda. The committee noted that comments from DIPP are awaited . The committee decided to defer the case and DIPP may be reminded to expedite their comments. The case may be re-listed on receipt of comments.			

12	276 Case No.:14/4/85-ALC3/2011	Party Name:JINDAL DRUGS LIMITED	Meet No/Date:16/85-ALC3/2011 25.08.2011	Status:
	HQ File :01/85/050/00014/AM12/	RLA File :03/94/040/00858/AM11/	Lic.No/Date:0310610470 11.01.2011	Deferred
	Fixation of adhoc norms under para 4.7 of HBP, Vol.I			
	The case was considered by the committee as per agenda. The committee noted that hard copy of the application is not received. The committee decided to defer the and on receipt of application comments may be sought from the concerned Technical Authority. .			

13	277	REF.: REVIEW OF SION	Meet No/Date:16/85-ALC3/2011 25.08.2011	Status:
	HQ File :01/85/162/232/AM11	Review of SION appearing at Sl. No. R-1 & E-5 for export of Assorted Confectionery and Biscuit (with or without dry fruits) respectively.		
	Fixation of adhoc norms under para 4.7 of HBP, Vol.I			
	The case was considered by the committee as per agenda. Due to shortage of time the case could not considered. The committee decided to consider the case in next forth coming meeting to be held on 1.9.2011.			

14	278	Party Name: PARLE PRODUCTS PVT. LTD.	Meet No/Date: 16/85-ALC3/2011 25.08.2011	Status:
	HQ File :01/85/162/85 & 86/AM12	Modification of SION appearing at Sl. No. E-1 & E-5.		
	Fixation of adhoc norms under para 4.7 of HBP, Vol.I			
	The case was considered by the committee as per agenda. Due to shortage of time the case could not considered. The committee decided to consider the case in next forth coming meeting to be held on 1.9.2011.			

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